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ITEM NO.21 COURT NO.10 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI)... 2013
CRLMP.NO(s). 22120-22122

(From the judgement and order dated 22/04/2013 in CRLA No.1055/2011, CRLA No.1061/2011 and CRLA No.1707/2011 of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

YOGENDRA PRASAD Petitioner(s)

VERSUS

KM.SEEMA AZAD & ANR.ETC.ETC. Respondent(s)

(With appln(s) for permission to file SLP and office report)

Date: 01/11/2013 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Dinesh Kumar Garg,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking time to file statements of the prosecution witnesses, the matter is adjourned by four weeks.

(S.K. Rakheja)	(Indu Satija)	
Court Master	Court Master	